

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
Original Application No. 116 of 2024 (SZ)**

In the matter of:

M.J.Sankar

... Applicant(s)

Versus

State of Tamilnadu through its
Chief Secretary, Chennai and ors.

...Respondent(s)

**REPORT FILED BY THE 2ND RESPONDENT-
THE DISTRICT COLLECTOR, KRISHNAGIRI
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Through
Dr. D. Shanmuganathan
Standing Counsel for Government of Tamil Nadu
National Green Tribunal
Southern Zone, Chennai

DATE 13.07.2025

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
Original Application No.116 of 2024 (SZ)**

IN THE MATTER OF:

M.J.Sankar

... Applicant

- Vs. -

- 1) The State of Tamil Nadu,
Through its Chief Secretary,
Chennai.
- 2) Tmt.K.M.Sarayu, I.A.S.
District Collector,
Krishnagiri.
- 3) Dr.S.Vediappan, M.Sc.,Ph.D.,
Deputy Director,
Dept. of Geology and Mining,
Krishnagiri.
- 4) Thiru. Ganesan,
Revenue Divisional Officer,
Krishnagiri

... Respondent(s)

**STATUS REPORT FILED BY THE 2nd RESPONDENT DISTRICT
COLLECTOR, KRISHNAGIRI**

I, Thiru.C.Dinesh Kumar S/o. Chandrasekaran aged about 38 years, serving as District Collector, Krishnagiri District do hereby solemnly affirm and sincerely state that I had been arrayed as second respondent to this case.


DEPUTY DIRECTOR
Geology and Mining,
Collectorate, Krishnagiri.


District Collector
Krishnagiri.

I am well acquainted with the case by perusing the records available in the 3rd respondent office. I am competent to file this status report.

2) I respectfully submitted that, the joint committee comprising the District Collector, Krishnagiri, the District Environmental Engineer, Tamil Nadu Pollution Control Board, Hosur, Krishnagiri and the Deputy Director, Department of Geology and Mining, Krishnagiri have inspected the subject area and filed Joint committee report dated: 24.12.2024, before the Hon'ble National Green Tribunal (SZ) with the following observations.

- i. At present, no quarrying activity was carried out. However, illicit quarry pit was noticed in the field.
- ii. The Revenue Officials and DD (Mines) have confirmed the illicit quarry operation has been carried out in the non lease area SF.No.744/5, 744/15 of Nagojanahalli Village, Pochampalli Taluk, Krishnagiri District.
- iii. Also, the illicit quarry site, area, depth, volume and quantity of granite as mined as calculated by DD (Mines) as tabulated below;

Sl. No.	SF.No.	Volume (in cbm)	Quantity of illegal quarrying of granite (in cbm) 10% recovery
1.	744/5	3477.70	347.77
2.	744/15	45.152	4.515
	Total	3522.852	352.285


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- iv. In this regard, the District Collector, Krishnagiri vide Rc.No.862/2020/Mines dated: 03.11.2021 had already levied penalty for a sum of Rs.67,03,67,169/- on Thiru.A.Anbaruvi (Ex-lessee) for indulging illicit mining of 17821.470cbm within the lease area (SF.No.774 (Part)) & 1658.020cbm in adjacent non lease area (SF.No.774(Part) & 744(Part)).
- v. With regard to the illegal quarrying in non lease area bearing SF.No.744(Part), it has been stated that, out of total 352.285cbm of colour granite illegally quarried from SF.No.744(Part), the penalty was already levied for the quantity of 210.820cbm in the said penalty order dated: 03.11.2021 and hence, for the remaining quantity of 141.465cbm of granite illegally quarried in the non lease area in SF.No.744(Part), the necessary action will be taken to levy penalty.

3) I respectfully submitted that, the Hon'ble National Green Tribunal Southern Zone Chennai have passed orders in O.A.No.116/2024 (SZ) dated: 04.03.2025 and directed the District Collector, Krishnagiri to file the report to state (i) whether the operations have been stopped, (ii) Whether the already impose penalty has been recovered and (iii) the further action taken to levy the penalty for the remaining quantity.

4) With regard to the question (i) mentioned in the Hon'ble NGT order dated: 04.03.2025, it is respectfully submitted that,


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the quarrying operations in subject quarry lease granted infavour of Thiru.A.Anbaruvi in SF.No.774(Part) over an extent of 2.02.5 hects of Government poramboke land of Nagojanahalli village, Pochampalli Taluk, Krishnagiri District had already been stopped on 06.01.2017.

5) With regard to the question (ii) mentioned in the Hon'ble NGT order dated: 04.03.2025, it is respectfully submitted that, Since Thiru.A.Anbaruvi (Ex-lessee) was expired, the necessary action will be taken to invoke RR Act on the legal heirs of the deceased person for recovering the penalty amount.

6) With regard to the question (iii) mentioned in the Hon'ble NGT order dated: 04.03.2025, it is respectfully submitted that, the amount of Rs.25,69,995/- for the remaining quantity of 141.465cbm of granite illegally quarried in the non lease area SF.No.744(Part) will also be recovered in addition with the already levied penalty for a sum of Rs.67,03,67,169/- under RR Act from the legal heirs of deceased person Thiru.A.Anbaruvi. In this regard, notice / memorandum dated: 03.05.2025. has been issued to the legal heirs of deceased person Thiru.A.Anbaruvi directing to remit the penalty amount within a stipulated time period or otherwise RR Act to be initiated.

Therefore, in view of the above, it is respectfully submitted that, the necessary action to recover the penalty from the legal heirs of the deceased person (defaulter) Thiru.A.Anbaruvi has been initiated and the Hon'ble National Green Tribunal (Southern


DEPUTY DIRECTOR
(Geology and Mining,
Collectorate, Krishnagiri.


District Collector
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zone) may be pleased to dismiss the original application filed by the applicant in O.A.No.116 of 2024 (SZ) as deemed fit and thus render justice.

(Solemnly affirmed at Chennai on this
..02th
..... day of June, 2025 and signed his
name in my presence)



BEFORE ME

**District Collector
Krishnagiri.**



**DEPUTY DIRECTOR
Geology and Mining,
Collectorate, Krishnagiri.**